

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 274/GT/2014**

Subject : Revision of tariff of Farakka Super Thermal Power Station Stage-I (1600 MW) for the period 2009-14.

Date of hearing : **19.4.2016**

Coram : Shri Gireesh B. Pradhan, Chairperson  
Shri A.K. Singhal, Member  
Dr. M.K. Iyer, Member

Petitioner : NTPC

Respondents : WBSEDCL and 18 others

Parties present : Shri Ajay Dua, NTPC  
Shri Nishant Gupta, NTPC  
Shri Shankar Saran, NTPC  
Shri Bhupinder Kumar, NTPC  
Shri Rajeev Choudhary, NTPC  
Shri Manoj Kumar Sharma, NTPC  
Shri R.B. Sharma, Advocate, BRPL, GRIDCO & BSHPCL  
Shri Manish Garg, UPPCL

**Record of Proceedings**

This petition has been filed by the petitioner, NTPC for revision of tariff of Farakka Super Thermal Power Station Stage I & II (1600 MW) after truing up exercise in terms of Regulation 6 (1) of the 2009 Tariff Regulations.

2. During the hearing, the representative for the petitioner made detailed submissions in the matter and submitted that the additional information sought for by the Commission has been filed and copies served on the respondents. Accordingly, he prayed that tariff of the generating station may be reviewed as claimed in the petition.

3. In response, the learned counsel for the respondent, BRPL mainly submitted as under:

- (i) The additional capital expenditure claimed requires no revision as the same has been allowed in order dated 12.11.2014 in Petition No. 233/GT/2013.
- (ii) Petitioner may be directed to furnish the list of assets forming part of the project, but not in use as the same is required to be taken out of the capital cost of the project for the purpose of determination of tariff.
- (iii) Reply filed in case of BRPL may be adopted for the respondents GRIDCO and BSHPCL.

4. The representative for the respondent, UPPCL mainly submitted that the claim towards ABT System for ERP and HP Heaters may not be permitted as the same may be met from the Special/ Compensation allowance granted to the generating station. He also submitted that the reply filed in the matter may be considered.



5. The learned counsel for the respondent, TANGEDCO prayed for grant of time to file its reply in the matter.

6. The Commission after hearing the parties directed the petitioner to file the following additional information on affidavit, by 20.5.2016, with advance copy to the respondents as under:

- (i) There is a reversal of ₹6.15 lakh and ₹62.64 lakh during the year 2009-10 and 2011-12 respectively In liability flow statement and the same is not indicated in the statement showing additions/exclusions claimed. Clarification as to this difference shall be furnished. In case of any deficiency respective (tariff) forms shall be revised accordingly.
- (ii) As per Annexure-VII of the petition, ERV transferred to GB during the year 2012-13 is ₹77.25 lakh and the Loan ERV forming part of GB is ₹98.78 lakh. Clarification to this difference shall be furnished. Also, in case of any deficiency respective (tariff) forms shall be revised accordingly.
- (iii) Out of the spares procured during the period 2009-14, spares amounting to ₹1214.89 lakh has been de-capitalized during the period 2012-14. The reasons for this de-capitalization within such a short span of time shall be furnished.
- (iv) Out of wagons procured during 2011-12, wagons amounting to ₹364.16 lakh and ₹40.46 lakh were de-capitalised during 2012-13 and 2013-14. The reasons for this de-capitalization within such a short span of time shall be furnished.
- (v) Reason for de-capitalization of HP heater assembly amounting to ₹728.28 lakh during year of put to use (2013-14).
- (vi) Year-wise details of assets which has been transferred out and allowed as exclusion from the generating station and subsequently been de-capitalized/ rendered un-serviceable at the transferee station till 31.3.2014.

7. The respondents shall file their replies, if any by 30.5.2016 with advance copy to the petitioner who shall file its rejoinder, if any, by 7.6.2016. No extension of time shall be granted for any reason whatsoever. In case the additional information/ reply/ rejoinder is not filed within the said date, the matter shall be decided as per the available records.

8. Subject to the above, order in the petitions were reserved.

By Order of the Commission

**-Sd/-**  
(T. Rout)  
Chief (Legal)

